

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.356/2002

Thursday, this the 30th day of May, 2002.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Jossamma Mätius,  
Lab Technician'C'  
SC No.12232,  
Poly Clinic, VSSC,  
Thiruvananthapuram. - Applicant  
(By Advocate Mr.Vishnu S.Cempazhanthiyil)  
VS

1. Administrative Officer-II,  
Establishment,  
VSSC, ISRO.P.O.
2. Director, VSSC,  
Thiruvananthapuram.
3. Union of India represented by  
its Secretary,  
Department of Space,  
ISRO, Bangalore. - Respondents

By Advocate Mr CN Radhakrishnan

The application having been heard on 30.5.2002 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who commenced his service as a Lab Technician'B' on 11.2.1970, was promoted as Lab Technician'C' in the year 1976. He thereafter did not get any promotion. Claiming the benefit of consequent promotion under the ACP scheme, the applicant made a representation, but without any

response. Therefore, the applicant has filed this application praying that it may be declared he is entitled to be granted second promotion under the ACP scheme and for a direction to the respondents to take action accordingly.

2. When the application came up for hearing, learned counsel on either side agree that the application may be disposed of permitting the applicant to make a more comprehensive representation to the third respondent claiming the benefit of second promotion under the ACP scheme and directing the third respondent to consider the representation and to give him an appropriate reply within a reasonable time.

3. In the light of the submissions made by the learned counsel on either side, we dispose of the application permitting the applicant to make a comprehensive representation to the third respondent within two weeks from today, and directing the third respondent that if such a representation is received, the same shall be considered in accordance with rules and instructions on the subject and an appropriate reply be given to the applicant within a period of four months from the date of receipt of such representation. We further direct that if on such consideration, the applicant is found to be entitled for second promotion under the ACP scheme, consequential benefits flowing therefrom shall also be

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made available to the applicant without any further delay.

4. There is no order as to costs.

Dated, the 30th May, 2002.

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T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

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A.V.HARIDASAN  
VICE CHAIRMAN

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APPENDIX

Applicant's Annexures:

1. A-1 : True copy of the office order No.TERLS/Admn/2(258) dtd. 11.2.1970 of the Director, Thumba Equatorial Rocket Launching Station, Trivandrum.
2. A-2 : True copy of the gazette notification dated 3.9.1970.
3. A-3 : True copy of the office order No.VSSC/EST/PC/74 dtd. 13.12.1976 of the 1st respondent.
4. A-4 : True copy of the O.M.No.VSSC/PGA/CDS/22 (190) dtd. 14.9.1999 of the 1st respondent.
5. A-5 : True copy of the representation dtd.3.2.2000 to the 1st respondent.
6. A-6 : True copy of the representation dtd.12.7.2001 to the 2nd respondent.
7. A-7 : True copy of the order dtd. 3.11.1997 in OA No.297/95 of the CAT, Hyderabad Bench.

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Opp  
12.6.02